

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 385 of 2017 with CP No. 225/241/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2018**

Name of the Company: Abdul Nasir & Anr.
V/s.
Nafees Bakery Pvt. Ltd.

Section of the Companies Act: Section 241 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MONAAL DAVAWALA	ADVOCATE	PETITIONER	<u>Monaal.</u>
2.	Amita Desai	Practising Company Secretary	RESPONDENTS	<u>Amita</u>

ORDER

Learned Advocate Mr. Monaal Davawala present for Petitioners. Learned PCS Ms. Amita Desai present for Respondents.

Rejoinder filed by Original Petition in the main petition.

Heard arguments of learned Counsel for Petitioner and learned PCS for Respondents.

Since the points involved and the reliefs prayed in the main petition as well as in application are one and the same it is decided to have final hearing in the main petition itself.

For final hearing, list the matter on 06.03.2018.

Manora
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of February, 2018.

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL